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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ LPA 26/2026

PROF EQBAL HUSSAIN .....Appellant

Through: Mr. Gourav Mundra, Advocate on behalf of Mr. Advait Ghosh, Advocate for the Appellant.

versus

JAMIA MILLIA ISLAMIA AND ORS .....Respondents

Through: Mr. Pritish Sabharwal, Standing Counsel with Ms. Shweta Singh, Mr. Sanjeet Kumar and Mr. M. Khan, Advocates.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE TEJAS KARIA

O R D E R

% 22.05.2026

CM APPL. 35365/2026

1. Heard the learned Counsel for the Parties.

2. The instant Letters Patent Appeal was finally disposed of *vide* order dated 21.01.2026.

3. This Application has been moved on behalf of the Respondent – University under Section 151 of the Code of Civil Procedure, 1908 stating therein that the Departmental Inquiry at the end of the Inquiry Officer has been completed and the Inquiry Report has also been received. He has further stated that the said Inquiry Report shall be placed before the Executive Council of the Respondent – University for its consideration and appropriate decision as and when the Executive Council meets.

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4. We thus note such statement and direct that consideration of the Inquiry Report shall be made by the Executive Council of the Respondent – University in its first meeting, which may be held hereafter.

5. The Application stands disposed of. The proceeding of the present Letters Patent Appeal stands closed.

DEVENDRA KUMAR UPADHYAYA, CJ

TEJAS KARIA, J

MAY 22, 2026
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